

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1153/2001

(A)

New Delhi, this the 8th day of May, 2001

HON'BLE MR. S.A.T.RIZVI, MEMBER (A)

Shri Surender Singh, Inspector,
Delhi Police,
No.D-1/978,
Special Branch PHQ,
New Delhi. Applicant
(None present)

V E R S U S

1. The Commissioner of Police,
Delhi Police Headquarter,
I.P. Estate, I.T.O.,
New Delhi-110001.
2. The Joint Commissioner of Police
Delhi Police,
Southern Range,
New Delhi.

.... Respondents

ORDER (ORAL)

By S.A.T. Rizvi, Member (A):

The applicant, an Inspector in Delhi Police, was adjudged adversely for the period from 2.12.1998 to 24.3.1999 and the adverse remarks entered in his ACR were communicated to him on 7.12.2000 (Annexure A-1). The aforesaid adverse entry has been appealed against by the applicant by his appeal filed on 18.1.2001. ~~Ans~~ 2 response thereto is awaited.

2. After hearing the learned counsel appearing on behalf of the applicant, I am inclined to think that ends of justice will be met by disposing of this OA at this very stage even without issuing notices by directing the appellate authority to consider the aforesaid appeal and pass a speaking and reasoned order as expeditiously as possible and, in any event, within a

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(2)

(2)

period of one month from the date of service of a copy of this order. The respondent-authority is directed accordingly.

3. The registry is directed to send a copy of the OA along with this Order.



(S.A.T. RIZVI)
MEMBER (A)

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